

(2025) 04 SIK CK 0650
In the Sikkim High Court
Case No : Writ Petition (C) No. 03 Of 2021

Mani Kumar Rai & Ors.

APPELLANT

Vs

State Of Sikkim & Ors.

RESPONDENT

Date of Decision : 04-04-2025

Acts Referred:

Citation : (2025) 04 SIK CK 0650

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : A. Moulik, Ranjit Prasad, Laxmi Khawas, Neha Kumari Gupta, Zangpo Sherpa, Mohan Sharma, Sujan Sunwar, Pema Bhutia

Judgement

Bhaskar Raj Pradhan, J

1. An application has been filed by the respondents seeking to place on record various documents which is in defect. At the outset, it is stated by the learned Additional Advocate General that the documents filed therein relates to the promotion of various persons to the post of LDA, record-keeper and typist. However, the issue in the present writ petition is only 'Malis'. In such view of the matter the learned Additional Advocate General is permitted to withdraw the application and file only the relevant documents, if necessary. The application stands withdrawn.

2. List on 21.05.2025 for final hearing.